

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'F' BENCH,  
NEW DELHI**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND  
MS ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No. 1904/DEL/2023

Roop MG Jain Charitable Trust  
C/o Plot No. 30, Sector - 3  
IMT Manesar, Gurgaon  
Delhi

Vs.

The C.I.T.  
Exemptions  
Chandigarh

PAN: AADTR 8323 A

(Applicant)

(Respondent)

Assessee By : None

Department By : Shri P.N. Barnwal, CIT- DR

**Date of Hearing : 21.02.2024**

**Date of Pronouncement : 21.02.2024**

**ORDER**

**PER N.K. BILLAIYA, ACCOUNTANT MEMBER:-**

This appeal by the assessee is preferred against the order of the  
ld. CIT(Exemptions), Chandigarh dated 28.04.2023.

2. The Id. counsel for the assessee submitted an application dated 21.02.2024 requesting for withdrawal of appeal. It has been stated that since the CBDT has extended the time limit provided for filing Form 10AB vide Circular No. 06/2023 dated 24.05.2023, the present appeal becomes repugnant.

3. Noting the contents of the application, the appeal is dismissed as withdrawn.

4. In the result, the appeal of the assessee in ITA No. 1904/DEL/2023 is dismissed as withdrawn.

The order is pronounced in the open court on 21.02.2024.

**Sd/-**

**[ASTHA CHANDRA]  
JUDICIAL MEMBER**

**Sd/-**

**[N.K. BILLAIYA]  
ACCOUNTANT MEMBER**

Dated: 21<sup>st</sup> FEBRUARY, 2024.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
Date on which the final order is uploaded on the website of ITAT	
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Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	